

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 64/MP/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, *inter alia* seeking (i) reimbursement of SRLDC Fees and Charges (ii) consideration of SHR corresponding to the normative boiler efficiency applicable for sub-bituminous coal instead of bituminous coal; and (i) reimbursement of additional expenditure incurred on account of change in law events, viz., GST on imported coal handling charges and in-land transportation charges in terms of the PPA dated 19.12.2013 executed inter se the parties.

Petitioner : Moxie Power Generation Limited (MPGL)

Respondent : Tamil Nadu Power Distribution Corporation Limited (TNPDC)

Date of Hearing : **22.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, MPGL
Shri Harshit Singh, Advocate, MPGL
Shri Devyanshu Sharma, Advocate, MPGL
Ms. Anusha Nagarajan, Advocate, TNDPCL
Ms. Aakanksha Bhola, Advocate, TNPDC

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the non-availability of the arguing counsel. Acceding to the request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on **10.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

